

Sl. No.	State/Union Territory	Class I-V (6-11 years)
1	2	3
27.	• Chandigarh +	60.78
28.	Dadra & Nagar Naveli	96.90
29.	Daman & Diu	—
30.	Delhi	93.39
31.	Lakshadweep +	153.05
32.	Pondicherry	137.83
All India		99.96

+ Figures related to 1988-89.

[Translation]

#### Encroachment of Railway Land

677. SHRI ARVIND TRIVEDI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railways have large area of vacant land lying unused;

(b) if so, whether people have occupied this land unauthorisedly; and

(c) if so, the area of railway land under unauthorised occupation and the action being taken by the Government to get this land vacated?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) Yes, Sir.

(b) A part of vacant land is under encroachment.

(c) About 2000 hectare of railway land is

under unauthorised occupation. Action for getting this land vacated is taken in accordance with the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[English]

#### Development of Sports in West Bengal

678. SHRI HANNAN MOLLAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of proposals received from the Government of West Bengal for development of sports during last one year;

(b) the number of such schemes for West Bengal sent by autonomous sports organisations and voluntary organisations;

(c) the number of schemes, out of them, sanctioned or are under consideration; and

(d) the amount sanctioned for the imple-